

No. RK/6138/2021.

Office of the,
District & Sessions Court,
Belagavi. Date: 28-06-2021.


TO WHOM SO EVER IT MAY CONCERN:

NOTICE

Sub:- Return of Documents in time barred
Civil and Criminal cases being subjected
to destruction – reg.

With reference to the above subject it is brought to the notice of concerned interested parties/litigants/general public that the time barred disposed Civil and Criminal cases up to December 2014 are being subjected to destruction. Hence the concerned parties/litigants/general public who intend to seek return of their Original Document/s, Register/s, Deeds etc., shall appear before this court within a period of seven days from the date of publication of this Notice in the official web-site and on expiry of said period the said Documents/Registers etc., would be subjected to destruction, as per Rules, without any further Notice.

Yours faithfully,


(Chandrashekhhar M. Joshi)
Pri. District and Session Judge,
Belagavi.


Pri. District & Sessions Judge
Belagavi